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CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 1764 of 1995

New Delhi, dated the 22nd January, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

Shri Sowaran Singh Chhabra,
S/o Shri Hari Singh Chhabra,
356, Onkar Road,
Dehradun-248001. APPLICANT

(None appeared)

VERSUS

1. Union of India through
The Secretary,
Ministry of Science & Technology,
Dept. of Sc. & Tech.,
Technology Bhawan,
New Mehrauli Road,
New Delhi-110016.
2. The Surveyor General of India,
Hathibarkala Estate,
Dehradun-248001.
3. The Director,
Northern Circle,
Surveyor of India,
17, E.C. Road,
Dehradun-248001. RESPONDENTS.

(By Advocate: Shri B. Lall)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Respondents' counsel Shri Lall has shown to me a letter dated 22.12.95 addressed to him stating that the applicant has unfortunately expired on 19.10.95.

2. No prayer for substitution has been made by any of his legal heirs within the prescribed period of three months under Rule 18 CAT Procedure Rules, 1987 for being brought on record. Under the circumstances this O.A. is

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dismissed as not being pressed.

Adige
(S.R. ADIGE)
Member (A)